

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.699/MP/2020

- Subject : Petition under Section 79(1) (c) and (f) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium Term Open Access in Inter-State Transmission and related matters) Regulations, 2009 seeking directions in respect of an alleged LTOA of 144 MW granted to PTC India Limited in respect of 'Free Power' share of Government of Sikkim from 1200 MW Teesta-III Hydroelectric Project in terms thereof.
- Date of Hearing : 29.5.2023
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : PTC India Limited (PTCIL)
- Respondents : Powergrid Corporation of India Limited and 3 Ors.
- Parties Present : Shri Ravi Kishore, Advocate, PTCIL
Shri Keshav Singh, Advocate, PTCIL
Shri Dhruv Tripathi, PTCIL
Ms. Suparna Srivastava, Advocate, CTUIL
Ms. Divya Mathur, Advocate, CTUIL
Shri Tarun Johri, Advocate, Govt. of Sikkim
Shri Ankur Gupta, Advocate, Govt. of Sikkim
Shri Vidhan Vyas, Advocate, TUL
Shri Siddharth Sharma, CTUIL

Record of Proceedings

At the outset, learned counsel for the Respondent No.3, E&P Department, Government of Sikkim sought additional time to file a brief reply in the matter. Learned counsel appearing on behalf of the Respondent No.2, TUL sought liberty to file a vakalatnama in the matter. Whereas, learned counsel for the Petitioner, PTCIL and learned counsel for Respondent, CTUIL made a brief submission on the issue(s) involved in the matter.

2. Considering the above, the Commission permitted the Respondents No. 3 to file its reply within three weeks with a copy to the Petitioner who may file its rejoinder, if any, within three weeks thereafter. The Commission also permitted the Respondent, TUL to file a vakalatnama in the matter.

3. The Commission further directed the Petitioner and CTUIL to submit the following details/ information on an affidavit within four weeks:



- (a) Details of the quantum of capacity for which the Petitioner has applied for a grant of LTA and quantum of LTA granted by CTUIL.
- (b) As per the Petitioner, LTA for 144 MW capacity pertaining to free power in Sikkim State was never granted to the Petitioner, the Petitioner to clarify how he has relinquished LTA of 144 MW.
- (c) According to CTUIL, 1200 MW LTA was issued to the Petitioner, the CTUIL to clarify how the part quantum of LTOA, for which the beneficiaries was not identified, was issued to the Petitioner.
4. The Petition shall be listed for hearing on 13.9.2023.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**